

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (RAO INDERJIT SINGH): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Statistics and Programme Implementation Notification No. G.S.R. 761(E)., dated the 11th December, 2024, publishing the Collection of Statistics Rules, 2024, under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008, along with delay statement.

[Placed in Library. see No. L.T. 2532/18/25]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Ninety-second Annual Report of the Indian Statistical Institute (ISI), Kolkata, West Bengal, for the year 2023-24.
- (b) Annual Accounts of the Indian Statistical Institute (ISI), Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. see No. L.T. 2357/18/25]

Notifications of the Ministry of Power

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003: -

- (a) No. JERC/Accts-08/2024/12, dated the 19th December, 2024, publishing the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, (Recruitment, Control and Service Conditions of Officers and Staff) Regulations, 2024.

[Placed in Library. see No. L.T. 2467/18/25]

- (b) No. L-1/260/2021/CERC., dated the 24th December, 2024, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024.

[Placed in Library. see No. L.T. 2468/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Power Notification No. L-1/260/2021/CERC., dated the 10th December, 2024, notifying that clause 8 of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 shall come into effect from 00.00 hours of 23.12.2024 and until the period ending 24.00 hours of 22.12.2024, issued under clause 2 of Regulation 1 of the said Regulations.

[Placed in Library. see No. L.T. 2468/18/25]

- I. **Reports and Accounts (2023-24) of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited (OIDC), Daman, Daman and ANIIDCO, Port Blair, Andaman & Nicobar and related papers.**
- II. **Reports and Accounts (2023-24) of MSME-Technology Centre, Kanpur, Uttar Pradesh and MSME-Technology Centre, Durg, Chhattisgarh and related papers.**

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Thirty-second Annual Report and Accounts of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited (OIDC), Daman, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. see No. L.T. 2383/18/25]

(ii) (a) Thirty-sixth Annual Report and Accounts of the Andaman & Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, Andaman & Nicobar, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the